

**Tender for Supply and Installation of 32 Units Carrier 2 ton 3 star Duraedge Plus (White) Split Air Conditioners with Cordless Remote Control**

1. Name of the Tenderer .....  
(In case of Company/Authorised Dealer, the name of Proprietor/Partner should also be mentioned)
2. Address of the Company/Authorised Dealer with Phone and Mobile Nos.  
.....  
.....
3. Name of Authorized Person with .....  
phone number (if any) .....
4. U.P. V.A.T. Registration No. ....  
(Please enclose photocopy of Registration)
5. Details of Experience of supply .....  
(May be submitted on separate sheet)
6. Details of Earnest Money:  
Draft No. ....  
Date .....  
Rupees .....  
Name of Bank & Branch .....

Sl. No.	Item	Rate (inclusive of all charges and taxes)
1.	Carrier 2 ton 3 star Duraedge Plus (White) Split Air Conditioner with Cordless Remote Control	Rs.....
2.	(140V-280V) 5 KVA Stabilizer	Rs.....
3.	Installation Charges	Rs.....
4.	Extra Copper Piping (Rates per mt., if required)	Rs.....
5.	Extra Drain Pipe (Rates per mt., if required)	Rs.....
6.	Extra Main Lead (Rates per mt., if required)	Rs.....
7.	Angle Iron Stand	Rs.....
8.	<b>GRAND TOTAL (32 Air Conditioners)</b>	<b>Rs.....</b>

**Date:**

**Signature of Tenderer/  
Authorized Signatory  
Seal:**

**Tender Notice**  
**High Court of Judicature at Allahabad**  
**Lucknow Bench, Lucknow**

Sealed Tenders are invited from the Carrier Company / Authorized Dealers for supply of 32 Carrier 2 ton 3 star Duraedge Plus (White) Split Air Conditioners with Cordless Remote Control at High Court, Lucknow Bench, Lucknow, with (140V-280V) 5 KVA stabilizer alongwith installation.

Duly completed Tenders may be deposited with the Assistant Registrar (Nazarat) of the Court till 02.08.2013 upto 2:00 p.m and the same will be opened on the same day at 3:00 p.m before the Committee constituted by the undersigned in presence of representatives of the Company/Authorised Dealers, who may like to remain present. The Registrar reserves the right to accept or reject any or all Tender(s) without assigning any reason.

**Terms and Conditions of Tenders**

1. The Company/Authorised Dealer must submit its Tender in a sealed envelope.
2. The Company/Authorised Dealer must have vast experience of supply of Air Conditioners in Govt. Departments.
3. The Company/Authorised Dealer is required to submit a list of previous clients / departments where it has supplied the air conditioners with Tender Form.
4. Earnest Money in the shape of Bank Draft for Rs.20,000/- of a Nationalized Bank in the name of the Registrar, High Court, Lucknow Bench, Lucknow, valid for a period of three Months, should be submitted along with the Tender.
5. Tender without Earnest Money Deposit shall not be considered.
6. If the Company/Authorised Dealer, whose Tender is accepted, fails to execute the agreement of supply within 15 days of the acceptance, Earnest Money Deposit shall stand forfeited.
7. The Company/Authorised Dealer, whose Tender is accepted, shall submit security deposit Rs.40,000/- through F.D.R pledged in favour of the Registrar, High Court, Lucknow Bench, Lucknow, within 15 days from the date of issue of Acceptance Letter, which shall be released after the expiry of warranty period.
8. The Company/Authorised Dealers whose unit rates for the supply of Carrier 2 ton 3 star Duraedge Plus (White) Split Air Conditioners with Cordless Remote Control are approved shall supply more than 32 split air conditioners, if required, at the approved rates throughout the current financial year i.e. 2013 – 2014.
9. Incomplete Tenders shall be liable to be rejected.
10. The decision of Accepting Authority shall be final and binding on all the parties.
11. If any recovery is proposed by the Registrar of the Court, same will be deducted from the bill.
12. The Tender Form with terms and conditions shall be signed and sealed by the Company/Authorized Dealer.
13. Rates should be quoted inclusive of all charges and taxes. Nothing extra shall be paid.
14. The Registrar reserves the right to accept or reject any or all tenders without assigning any reason.
15. All disputes shall be subject to jurisdiction of District Court, Lucknow.
16. The Earnest Money of the rejected Tenders shall be refunded after obtaining stamped receipt as per Part- IV Rule 2 (11) Stock Purchase Rule.

**Registrar**  
High Court, Lucknow Bench,  
Lucknow.

**High Court of Judicature at Allahabad,**  
**Lucknow Bench, Lucknow.**

**TENDER NOTICE**

Sealed Tenders are invited from the Carrier Company/Authorised Dealers for supply of 32 Carrier 2 ton 3 star Duraedge Plus (White) Split Air Conditioners with Cordless Remote Control at High Court, Lucknow Bench, Lucknow, with (140V-280V) 5 KVA Stabilizer alongwith installation.

Tender Form can be obtained from the Cash Section of the Court on all working days between 11 A.M to 2:00 P.M till 02<sup>nd</sup> August, 2013 on payment of Rs.100/-. Tender Forms can also be downloaded from the official website of High Court [www.allahabadhighcourt.in](http://www.allahabadhighcourt.in). Downloaded forms be submitted alongwith a Demand Draft of Rs.100/- towards Tender document fee in favour of the Registrar, High Court, Lucknow.

Sealed Tenders shall be received in the office of the Nazarat Section on all working days till 02.08.2013 upto 2:00 P.M. and shall be opened before the Committee constituted by the undersigned on 02.08.2013 at 3:00 P.M. in the Chamber of the O.S.D. (Nazarat) in the presence of the representatives of the Company/Authorised Dealers who wish to remain present.

The Registrar, High Court, Lucknow Bench, Lucknow reserves the right to accept or reject any or all Tender(s) without assigning any reason.

**Registrar**  
High Court, Lucknow Bench,  
Lucknow.

उच्च न्यायालय, लखनऊ पीठ,  
लखनऊ।

निविदा सूचना

इस न्यायालय के प्रयोग हेतु **32** कैरियर मेक स्प्लिट एयर कंडीशनर 2 टन 3 स्टार ड्यूराएज् (सफेद) (140-280) 5 के0वी0ए0 स्टबलाईजर मय स्थापना एवं कार्डलेस रिमोट हेतु मुहरबन्द निविदायें न्यायालय द्वारा निर्धारित प्रारूप पर, आमंत्रित की जाती है। निविदा फार्म न्यायालय के केश अनुभाग से रू0 100/- (रूपये सौ) मात्र के भुगतान पर **11:00 बजे से 02:00 बजे तक** प्राप्त किया जा सकता है। निविदा फार्म उच्च न्यायालय की वेब साइट [www.allhabadhighcourt.in](http://www.allhabadhighcourt.in) से भी डाउनलोड की जा सकती है। डाउनलोड किये गये निविदा फार्म के साथ "रजिस्ट्रार, हाई कोर्ट, लखनऊ" के नाम रू0 100/- मूल्य (निविदा फार्म शुल्क) का डिमाण्ड ड्राफ्ट संलग्न होकर न्यायालय में प्राप्त किये जायेंगे।

मुहरबन्द निविदायें इच्छुक कम्पनी/ अधिकृत डीलर से दिनांक **02.08.2013 अपरान्ह 02:00 बजे तक** आमंत्रित की जाती है। निविदा उसी दिन **अपरान्ह 03:00 बजे** अधोहस्ताक्षरी के द्वारा गठित समिति के द्वारा विशेष कार्याधिकारी (ओ0एस0डी0) नजारत के कक्ष में खोली जायेगी। फर्मों के इच्छुक प्रतिनिधि निविदा खुलने के समय उपस्थित रह सकते हैं। निबंधक उच्च न्यायालय, लखनऊ को यह अधिकार होगा कि वह किसी निविदा को बिना कारण संदर्शित किये निरस्त अथवा स्वीकार कर सकते हैं।

**निबंधक**  
**उच्च न्यायालय, लखनऊ**